

majority there, in an arbitrary manner and if so, Government's reaction in regard thereto?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI):

(a) Setting up of the State Minority Commission falls in the jurisdiction of the State Government concerned. Advisories have been issued, from time to time, to the State Governments including Jammu and Kashmir, to constitute State Minority Commissions and it is for the concerned State to consider the advisory and take a decision.

(b) The Central Government has notified six communities, *viz.* Muslims, Sikhs, Buddhists, Christians, Zoroastrians (Parsis) and Jains as "minority communities" in the context of India as a whole under Section 2 (c) of the National Commission for Minorities Act, 1992. An important aim of the Prime Minister's New Point Programme (PM's New 15-PP) for the Welfare of Minorities is to ensure that the benefits of various Government schemes flow equitably to minorities. The programme provides that, wherever possible, at least 15% of physical targets/financial outlays of the schemes covered under the said programme should be earmarked for the notified minorities. In the case of schemes emanating out of the PM's New 15-PP, which are exclusively meant for the notified minorities, the benefits are extended to all the Centrally notified minority communities throughout the country including the five States and one UT where a particular minority community is in majority.

However, in five States and one UT, where one of the Centrally notified minority communities is in majority, *viz.* Muslims in Jammu and Kashmir and Lakshadweep, Sikhs in Punjab and Christians in Meghalaya, Nagaland and Mizoram, the counting of benefits for minorities under various schemes of different Ministries/Departments will be only for the other notified minority communities.

Central support to schemes for minorities

2055. PROF. M. V. RAJEEV GOWDA:

SHRIMATI THOTA SEETHARAMA LAKSHMI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the list of schemes that are Centrally Sponsored Schemes (CSS) including flagship programmes being implemented under the Ministry at present and the quantum of funds allocated, targets set, funds disbursed and utilized to each of these scheme, for the past three years including present year, State/UT-wise, year-wise;

(b) whether certain CSS for minorities have been discontinued from 2018-19; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI):

(a) There is only one Centrally Sponsored Scheme including flagship programme of the Ministry of Minority Affairs, namely, Multi-sectoral Development Programme (MsDP). This is a special area development programme for creation of assets/infrastructure in minority concentration blocks, towns and cluster of villages which are relatively backward. While no physical targets are fixed by the Ministry, the projects are approved on the basis of the proposals received from the States/UTs as per their requirement. The State/UT-wise information is given in the Statement (*See below*).

(b) No, Sir.

(c) Does not arise.

Statement

State/UT-wise information of funds released under MsDP

(₹ in crore)				
Sl. No.	State/UT	2015-16	2016-17	2017-18 (up to 28.2.18)
1	2	3	4	5
1.	Andaman and Nicobar Islands	0.41	0.00	0.00
2.	Andhra Pradesh	0.00	47.68	27.99
3.	Arunachal Pradesh	43.30	51.94	28.95
4.	Assam	198.62	220.77	304.45
5.	Bihar	44.99	136.63	39.95
6.	Chhattisgarh	0.00	10.25	3.24
7.	Delhi	1.14	0.00	1.87
8.	Haryana	12.11	16.84	7.78
9.	Jammu and Kashmir	4.80	4.48	0.00
10.	Jharkhand	9.63	49.41	19.92
11.	Karnataka	37.69	38.46	47.19
12.	Kerala	20.22	0.00	5.46

1	2	3	4	5
13.	Madhya Pradesh	4.47	2.13	7.42
14.	Maharashtra	32.68	1.31	3.89
15.	Manipur	38.15	47.53	31.63
16.	Meghalaya	6.76	3.32	0.00
17.	Mizoram	4.22	0.70	4.66
18.	Odisha	14.05	0.00	0.00
19.	Punjab	10.50	0.00	0.00
20.	Rajasthan	26.39	39.23	43.31
21.	Sikkim	4.99	0.00	5.09
22.	Telangana	10.79	37.80	32.40
23.	Tripura	36.85	33.23	30.88
24.	Uttar Pradesh	324.68	143.64	100.42
25.	Uttarakhand	25.21	16.61	6.37
26.	West Bengal	207.68	178.76	280.54
	SUB-TOTAL	1120.33	1080.72	1033.41
	Other expenses	0.40	2.06	
	GROSS TOTAL	1120.73	1082.78	
	BUDGET ALLOCATIONS	1126.64	1125.00	1200.00

Reduction in quota for HCI Haj pilgrims

2056. SHRI MAJEED MEMON: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that MMA Committee has recommended reducing embarkation points for Haj pilgrimage from 21 to 9 to cut down Government spending on Haj, if so, the reasons therefor and the list of embarkment points;

(b) whether Government is also planning to reduce the quota of pilgrims going through the Haj Committee of India (HCI) by fixing the ratio of HCI pilgrims and those going through private tour operators to 70:30; and